

[Mr. Chairman]

March 1975, in respect of the following demands entered in the second column thereof :

Demands Nos. 5, 10, 13 and 15"

The motion was adopted.

17.53 hrs.

APPROPRIATION (RAILWAYS)
No 2 BILL*, 1975

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways".

The motion was adopted

SHRI MOHD. SHAFI QURESHI: I introduce † the Bill.

I move †:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways, be taken into consideration".

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of India for the services of the financial year 1974-75 for the purposes of Railways, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN: I will put the clauses.

SHRI MANORANJAN HAZRA (Arambagh): I want to speak.

MR. CHAIRMAN: Unless notice has been given, rules do not permit it. I will not violate the rules

The question is:

"That Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was passed

Clause 1, 2 and 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

श्री हुकम चन्द कश्यप (मुरीना) :
प्राज्ञ. माफ़ दाहर, क्या बिना कौरम के
बिनाप सहित, ? सदा से काम नहीं है।

MR. CHAIRMAN: The quorum bell is being rung . . . Now there is quorum.

SHRI MOHD SHAFI QURESHI: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The questions is:

"That the Bill be passed."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 19-3-1975.

†Introduced/moved with the recommendation of the President.